

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-501**  
IB-1093/ND/2020

**IN THE MATTER OF:**

V R Ashok Rao

**Vs.**

TDT Copper Ltd

....Applicant

.....Respondent

**SECTION**

U/s7 IBC code 2016

**Order delivered on 08.01.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Ld. Counsel for the applicant is directed to convince us on the point whether Section 10A of the IBC is applicable in this matter or not?

List on **12.02.2021**.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**